

Non Gazetted) Cadre Recruitment (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 326 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 18 of the Central Reserve Police Act, 1949. [Placed in Library. See No LT-1169/90]

Merchant Shipping (Continuous Discharge Certificate Amendment Rules, 1990.

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): I beg to lay on the Table a copy of the Merchant Shipping (Continuous Discharge Certificate) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G. S. R. 312 in Gazette of India dated the 19th May, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No LT-1170/90]

13.48 1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Report

[English]

SHRI SHIVRAJ V. PATIL (Latur): I beg to present the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.49 hrs

**ESTIMATES COMMITTEE
 First and fourth Reports**

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to present the following Reports:-

- (i) First Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendation contained in the 76th Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs-Lakshadweep.
- (ii) Fourth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 70th Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs—Rehabilitation of Migrants from East Bengal.

13.50 hrs.

STATEMENT BY MINISTER

Assault on Nuns of St. Mary's Convent School Gajraula (Moradabad district) Uttar Pradesh on 13th July, 1990

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Mr. Speaker, Sir, I wish to inform this August House of the facts surrounding the unfortunate incident which took place at St. Mary's Convent School, Gajraula on the 13th of July, 1990.

2. According to the report received from the Government of Uttar Pradesh, a First Information Report was lodged at the Gajraula Police Station on the 13th of July, 1990, in which it was alleged that during the night intervening the 12th and 13th July, three unidentified miscreants armed with iron rods and knives entered the residential part of the school. The miscreants ransacked the belongings. When the nuns and a maid servant living on the premises raised an alarm, they were huddled into a room and threatened with dire consequences in case they contin-

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ued to make further noise. The nuns were manhandled and the miscreants allegedly raped two of the nuns and thereafter broke open the safe from which they removed cash amounting to Rs. 1,10,000 and also took away other items like wrist watches, hand bags etc. A case under sections 394 and 376 of the Indian Penal Code was registered in the Gajraula Police Station.

A medical examination of the two nuns was also conducted in the local hospital, but the report of the examination did not establish the offence of rape. It has been alleged that the examination was not conducted properly and the doctor on duty also did not behave properly with the nuns. The investigation of the case is in progress and so far four accused persons have been arrested and some looted property, including wrist watches, and Rs. 20,000/- in cash has been recovered. The C.I.D. of the U.P. Government is assisting the local police in the investigation. According to the Government of Uttar Pradesh, the investigation is nearing completion and a charge-sheet is likely to be filled shortly.

The incident attracted understandable protest from all sections of society. The Chief Minister of Uttar Pradesh himself visited Gajraula on the 27th of July and talked to the Mother Superior and other members of the School in an effort to assuage their feelings and assure effective action to bring the culprits to book. He also sanctioned Rs. 2 lakhs for the construction of a boundary wall at St. Mary's Convent School. The medical doctor who had conducted the examination and the Head Moharir responsible for writing of the F.I.R., whose behaviour was allegedly not found proper, have been transferred. The Chief Minister has also ordered an inquiry by the Mandal Ayukt (Divisional Commissioner), Moradabad to determine administrative lapses on the part of any other officer or functionary.

No words are adequate to condemn a heinous incident of this nature against innocent nuns engaged in furthering the educational prospects in a comparatively back-

ward area like Gajraula. The Central Government will continue to monitor and interact with the State Government to ensure that the culprits are brought to book and that precautionary steps are taken so that an incident of this nature does not take place. As result of the Chief Minister, U.P.'s intervention, St. Mary's Convent School, which had remained closed the 13th of July, re-opened from the 31st of last month.

[*Translation*]

SHRI L. K. ADVANI (New Delhi): Mr. Speaker, Sir, I would like to know how many culprits have been apprehended so far after this incident.

SHRI MUFTI MOHAMMAD SAYEED: Four persons have been arrested.

13.54 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

**Annual Report and Review on the
Working of National Centre for Manage-
ment of Agricultural Extension, Hydera-
bad for 1988-89 and Statement for
Delay in Laying these Papers**

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): Sir, On behalf of Shri Nitish Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Na-